

payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1958-59 for the purpose of Railways.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1958-59 for the purpose of Railways".

The motion was adopted

Shri Jagjivan Ram: I introduce* the Bill

INDIAN LIGHTHOUSE (AMENDMENT) BILL†

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): On behalf of the Minister of Transport and Communications, I beg to move for leave to introduce a Bill further to amend the Indian Lighthouse Act, 1927

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Lighthouse Act, 1927"

The motion was adopted

Shri Raj Bahadur: I introduce the Bill.

APPROPRIATION (RAILWAYS) BILL, 1959

The Minister of Railways (Shri Jagjivan Ram): I beg to move:

"That the Bill to authorise payment and appropriation of certain

*Introduced with the recommendation of the President.

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‡Moved with the recommendation of the President.

sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purpose of Railways, be taken into consideration".

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purpose of Railways, be taken into consideration".

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Long Title stand part of the Bill"

The motion was adopted.

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Shri Jagjivan Ram: I beg to move:

"That the Bill be passed".

Mr. Deputy-Speaker: The question is:

"That the Bill be passed"

The motion was adopted

12.03 hrs.

GENERAL BUDGET—GENERAL DISCUSSION

Mr. Deputy-Speaker: The House will now proceed with general discussion of the General Budget for which 20 hours have been allotted excluding the time for Government's reply I would like to draw the attention of hon Members to Rule 207(1) which lays down the scope of the discussion of the budget as distinguished from the discussion of the Finance